

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:2302  
ANSWERED ON:23.08.2013  
MARKET DISCIPLINE GUIDELINES  
Singh Alias Pappu Singh Shri Uday

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Chief Vigilance Officers (CVOs) of oil corporations have been empowered to raise objections before the Government against certain clauses of the policies framed/being framed by the Government with respect to the Market Discipline Guidelines (MDG) 2012 or reconstitution policy-2008;
- (b) whether in certain cases the oil corporations specially Indian Oil Corporation Limited (IOCL) have misinterpreted/twisted the meaning of policies;
- (c) if so, the scope of authorities and duties of the CVOs of the public undertakings in the matter;
- (d) whether the CVOs are only authorized to conduct the enquiry in the matters where the actions are taken by the authorities in contravention of the approval policies; and
- (e) if so, the time by which the directions are likely to be issued by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAACA LAKSHMI)

(a) to (e) Marketing Discipline Guidelines (MDG) are formulated by Marketing Division of the Oil Marketing Companies (OMCs) and duly approved by the Ministry. Reconstitution Policy is formulated by marketing entity of the OMCs on the basis of broad guidelines of the Ministry.

The CVOs of public sector undertakings work as per the provisions of Vigilance Manual issued by Central Vigilance Commission and act as Advisor to the Chief Executive of OMC's concerned in the matters pertaining to vigilance. They also provide a link between the Organisation and the Central Vigilance Commission.

CVOs are authorized to conduct vigilance enquiry and the findings of the investigations are submitted to the Director / concerned Business Head with regard to contravention of any of the approved policies for appropriate action.